

(b) if so, what are the reasons for this?

The Minister of State in the Ministry of Transport and Communications (Shri Humayun Kabir): (a) and (b). The grading of staff for purposes of pay scales followed in the Indian Airlines Corporation is different from that adopted by the Central Government and, therefore, no comparison of the pay scales is feasible. The Indian Airlines Corporation have divided their employees into 19 Grades for purposes of pay scales while the Government have 4 Grades for purposes of travelling allowance and 4 Classes for purposes of service conditions.

N.E.S. Blocks in Orissa

312. Shri B. C. Mullick: Will the Minister of Community Development be pleased to refer to the reply given to Starred Question No. 878 on the 6th December 1957 and state:

(a) whether the Government of Orissa have since taken up extension work in ten National Extension Service Blocks; and

(b) if not, the reasons for the delay?

The Minister of Community Development (Shri S. K. Dey): (a) No, Sir.

(b) Due to the shortage of trained personnel required to man the blocks.

Mr. Speaker: There is a motion for calling attention to a matter of urgent public importance. I find that the hon Member, Shri Raghunath Singh, is absent.

12 hrs.

RE: MOTION FOR ADJOURNMENT

SUICIDE BY A STUDENT OF DELHI
POLYTECHNIC

Shri S. M. Banerjee (Kanpur): Regarding the notice of adjournment

motion in connection with the strike in the Delhi Polytechnic, you stated that the hon. Minister would make a statement. This matter is really very serious. I would request the hon. Minister to make a statement at least tomorrow.

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): The other day I met you and informed you about some difficulties because the police were taking some time to submit their report about the investigation they were carrying out in connection with the suicide case. You very kindly told me that Government should make a statement as soon as we got the police report. We have now received the police report and are going to make a statement tomorrow.

ELECTION (S) TO COMMITTEE (S)

INDIAN NURSING COUNCIL

The Minister of Health (Shri Kar-markar): I beg to move.

"That in pursuance of clause (o) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, as amended by section 4 of the Indian Nursing Council (Amendment) Act, 1957, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two Members from among themselves to serve as members of the Indian Nursing Council".

Mr. Speaker: The question is:

(i) "That in pursuance of clause (o) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, as amended by Section 4 of the Indian Nursing Council (Amendment) Act, 1957, the members of Lok Sabha do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve